

FIR No. 41/2018
PS: Kashmere Gate
State Vs. Rashid
U/s 392/397/411/34 IPC and 25 Arms Act

19.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Fakhruddin, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail for 45 days on behalf of accused Rashid in case FIR No. 41/18 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest the prisons in Delhi due to outbreak of covid-19 pandemic.

Reply alongwith previous involvement report is received. Custody certificate alongwith conduct report is also received from Superintendent Jail.

Ld. Addl. PP, submits that accused-applicant does not fulfill the criteria as accused-applicant does not have clean antecedents.

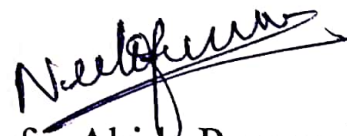
Ld. Counsel for the accused-applicant submits that the accused was falsely implicate din another case and has since been acquitted In the same.

Heard.

The accused-applicant as per the custody certificate is in custody in connection with the present case w.e.f 7.2.2018 and his conduct



during custody has been satisfactory however as per the information obtained from the SCRB Delhi accused applicant is involved besides the present case in four other criminal case relating to commission of offences of similar nature, excluding the case in which the accused-applicant stands acquitted. Accused-applicant therefore does not live up to the criteria laid down under guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi in order to decongest the prisons in Delhi due to out break of covid-19 pandemic. No other ground is pressed upon for grant of interim bail except guidelines laid down by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. **The present application of accused Rashid in case FIR No. 41/2018 for grant of interim bail is therefore dismissed.**



(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
19.08.2020

FIR No. 43/2018

PS: Sadar Bazar

State Vs. Shahrukh @ Tanna

U/s 302/34/120B IPC and 25 of Arms Act

19.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Hemant Chaudhary, Counsel for accused-applicant (through video conferencing)

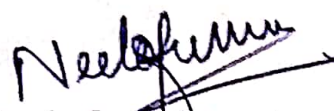
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of interim bail on behalf of the accused-applicant Shahrukh @ Tanna in case FIR No. 43/2018 invoking guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 in order to decongest the prisons on Delhi due to outbreak of covid-19 pandemic.

Reports are received. Arguments heard.

Ld. counsel seeks to rely upon judicial pronouncement. Same may be forwarded to the email ID of the Court i.e. ndpscourt222@gmail.com. before the next date.

For orders, put up on **21.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
19.08.2020

FIR No. 592/2017
PS: Timarpur
State Vs. Shyam Kumar Shah
U/s 302 IPC

19.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing).

Sh.Anant Mishra, Counsel for accused-applicant (through video conferencing)

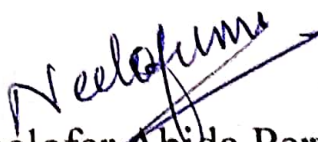
Hearing conducted through Video Conferencing.

This is an application for extension of interim bail on behalf of accused Shyam Kumar Shah in case FIR No. 592/2017.

Report of the IO is received.

Ld. counsel for accused-applicant seeks some more time to file affidavit in terms of the previous order. As requested, time is granted till tomorrow.

For further proceedings, put up on **20.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
19.08.2020

FIR No. 24/2016

PS: Crime Branch

State Vs. Vijay Kumar Jha etc. (applicant Guddu Jha)

U/s 20/25/29 NDPS Act

19.08.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State (through video conferencing)

Sh. Piyush Ranjan, Counsel for accused-applicant (through video conferencing)

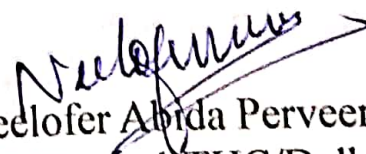
Hearing conducted through Video Conferencing.

This is an application under Section 439 CrPC for grant of bail on behalf of accused Guddu Jha in case FIR No. 24/16 on the ground of illness of his mother.

IO has sought some more time to verify medical documents annexed with the application. Let medical documents annexed with the application alongwith family status of accused-applicant be got verified.

Report may be filed on or before the next date of hearing.

For report and consideration, put up on **24.08.2020**.


(Neelofer Abida Perveen)
ASJ (Central) THC/Delhi
19.08.2020